

DEPARTMENT OF PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT
NOTIFICATION

NO: DPAL 17 SHASANA 2026, BENGALURU, DATED:16.07.2026

ಕರ್ನಾಟಕ ಗ್ರಾಮ ಸ್ವರಾಜ್ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ (ತಿದ್ದುಪಡಿ) ಅಧ್ಯಾದೇಶ, 2026ರ ಜುಲೈ ತಿಂಗಳ 14ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2026 ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ ಸಂಖ್ಯೆ: 01 ಎಂಬುದಾಗಿ ಪ್ರಕಟಿಸಲು ಹಾಗೂ ಭಾರತ ಸಂವಿಧಾನದ ಅನುಚ್ಛೇದ 348ರಡಿಯಲ್ಲಿ ರಾಜ್ಯಪಾಲರಿಂದ ಅಧಿಕೃತಗೊಳಿಸಿದ ಸದರಿ ಅಧ್ಯಾದೇಶದ ಆಂಗ್ಲ ಭಾಷಾಂತರವನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ (ಭಾಗ IV-A) ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ,-

KARNATAKA ORDINANCE NO. 01 OF 2026

**THE KARNATAKA GRAM SWARAJ AND PANCHAYAT RAJ (AMENDMENT)
ORDINANCE, 2026**

(Promulgated by the Governor of Karnataka in the seventy seventh year of the Republic of India and first published in the Karnataka Gazette Extra-ordinary on the 16th day of July, 2026)

An Ordinance further to amend the Karnataka Gram Swaraj and Panchayat Raj Act, 1993 (Karnataka Act 14 of 1993).

Whereas the Karnataka Legislative Assembly and the Karnataka Legislative Council are not in session and the Honorable Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action to promulgate the Ordinance for the purposes hereinafter appearing;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Honorable Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

1. Short title and commencement.- (1) This Ordinance may be called the Karnataka Gram Swaraj and Panchayat Raj (Amendment) Ordinance, 2026.

(2) It shall come into force at once.

2. Amendment of section 2.- In the Karnataka Gram Swaraj and Panchayat Raj Act, 1993 (Karnataka Act 14 of 1993) (hereinafter referred to as the principal Act) in section 2, for clause (33), the following shall be substituted, namely:-

“(33) “Public Street” means any street, road, square, court, alley, passage or riding path over which the public have a right of way maintained by the Rural Local Bodies or Government or by any public authorities, whether a thoroughfare or not and includes,-

- (a) the roadway over any public bridge or causeway;
- (b) the footway attached to any such street public bridge or causeway;
and
- (c) the drains attached to any such street, public bridge or causeway and the land, whether covered or not by any pavement verandah or other structure which lies on either side of the roadway upto the boundaries of the adjacent property, whether that property is private property or property belonging to the Government or the Rural Local Bodies.”

3. Insertion of new section 63A.- In the Principal Act, after section 63, the following shall be inserted, namely:-

“63A. Power to declare any street as public street.- (1) If a private street including the drains are in such a poor condition that endangers public safety and health, an authority authorized by the Government may, with respect to a private street, on his own accord or upon a request by the owners of the said private street or the owners of the buildings and lands fronting or abutting on such a street, by a public notice and notice to such owners, inform the intention to declare the said private street or part thereof, as a public street. Thereupon, such owners or anyone else interested, may give objections, if any, against the said intention within stipulated time specified in public notice by affixture. Upon considering the objections if any, an authority authorized by the Government may, declare such street or part thereof to be a public street:

Provided that, in case the private street falls in more than one Gram Panchayat then the concerned authority authorized by the Government shall issue the notice and thereupon declare the street or part thereof as a public street in respect to his jurisdiction:

This shall be applicable in such case and for such duration as notified by the Government from time to time.

Provided that, the private street to be declared as public street shall have connectivity from the public road or public street.

Provided further that, such a declaration may also be made with respect to a road which has been laid and constructed using funds from the public exchequer.

(2) Where, street or part of such street which was shown by the erstwhile land owner as road in the registered deed of transfer or conveyance made by the land owner and based upon which the abutting building sites were carved out by the land owner, who has obtained the benefit of such road or street by making the sale or transfer of abutting building sites and such a road is declared as public street under sub-section (1), in that event the land owner, shall not be eligible for any type of compensation under Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 30 of 2013) or any other law, including Development Rights Certificates under section 14-B of the Karnataka Town and Country Planning Act, 1961 (Karnataka Act 11 of 1963).

4. Power to remove difficulties.- (1) If any difficulty arises in giving effect to the provisions of this Ordinance, the Government may by order, published in the official Gazette, as the occasion may require, do anything which appears to it to be necessary to remove the difficulty.

(2) Every order made under this section shall, as soon as may be after it is so made, be laid before the both House of the State Legislature.

The above translation of ಕರ್ನಾಟಕ ಗ್ರಾಮ ಸ್ವರಾಜ್ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ (ತಿದ್ದುಪಡಿ) ಅಧ್ಯಾದೇಶ, 2026 (2026 ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ ಸಂಖ್ಯೆ: 01) be published in the official Gazette under Article 348 of the Constitution of India.

THAAWARCHAND GEHLOT
GOVERNOR OF KARNATAKA

By Order and in the name of
the Governor of Karnataka

G. Sridhar
Secretary to Government
Department of Parliamentary Affairs
and Legislation